

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

JAIPUR, the 22nd day of February, 2005

ORIGINAL APPLICATION No. 41/2005

CORAM:

HON'BLE MR.M.L.CHAUHAN, MEMBER (JUDICIAL

Ghanshyam Nainwaya
s/o Shri Ram Lal Nainwaya,
aged about 29 years,
r/o 105, Jhalana Doongari,
Kachhi Basti, Malviya Nagar,
Jaipur.

.. Applicant

(By Advocate: Shri Mahendra Singh)

Versus

1. Union of India
through the Comptroller and
Auditor General of India,
10, Bahadur Shah Zagar Marg,
New Delhi.
2. The Accountant General (A&S)
Rajasthan, Bhagwan Das Road,
Jaipur.
3. The Senior Accountants Officer,
Office of the Accountant General (A&E),
Rajasthan, Bhagwan Das Road,
Jaipur
4. Principal Director,
Regional Training Institute,
Bajaj Nagar,
Jaipur.

.. Respondents

(By Advocate: ..

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ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The learned counsel for the applicant submits that he wants to withdraw this Original Application with a liberty reserved to him to file Writ Petition before the Hon'ble High Court against the action of the respondents whereby they have refused to refer the matter to the Labour Court solely on the ground that "Regional Training Centre under Accountant General Office is not covered under the definition of industry under the provision of the I.D.Act."

3. Accordingly, the applicant is permitted to withdraw this Original Application with liberty reserved to him to agitate the matter before the appropriate forum.

4. The OA shall stand disposed of accordingly.



(M.L.CHAUHAN)

Member (J)